

(a) whether the Conference of Information Ministers of the Non-Aligned Countries held at Jakarta in January this year called on member countries to effectively prevent the use of their media facilities for hostile propaganda by developed countries against the N.A.M. ; and

(b) if so, the steps taken by Government in response thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) Yes, Sir.

(b) Does not arise as India has never permitted the use of its media facilities for such purposes.

**I.L.O. Report on World Labour and number of Economically Active Migrants**

1535. SHRI MADHAVRAO SCINDIA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether according to the latest I.L.O. report on World Labour, the global number of economically active migrants and their dependents reached the 40 million mark ;

(b) if so, the total number of economically active migrants and their dependents in India according to this report and comparative figures for USA, UK, USSR, China and Pakistan ; and

(c) how many of these migrants are illegal ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) According to the ILO World Labour Report I, the total of 19.7 to 21.7 million active persons outside their country of nationality—which should be seen in conjunction with a similar number of dependents living with them—is a minimum estimate.

(b) The ILO Report does not identify India as in-migration country.

(c) Does not arise.

**Extension of Photo Transmission Service**

1536. SHRI MADHAVRAO SCINDIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact the photo transmission service introduced between New Delhi, Bombay and Jaipur has since been extended to nine more cities ;

(b) if so, the names of those cities ; and

(c) the criteria applied in selecting them for the extension of aforesaid service ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : (a) Yes, Sir.

(b) The other nine cities are :

1. Ahmedabad
2. Bangalore
3. Hyderabad
4. Jalandhar
5. Lucknow
6. Panjim
7. Patna
8. Pune
9. Trivandrum

(c) It is intended to extend photo transmission facilities to all State Capitals and other important centres of trade, commerce, industry and the Media. The 12 stations mentioned above have been selected as part of this programme.

**Refining and Reprocessing Facilities for Bombay High Crude**

1537. SHRI MADHAVRAO SCINDIA : Will the Minister of ENERGY be pleased to state :

(a) the steps so far taken and proposed to be taken to provide for adequate refining and reprocessing facilities for the Bombay High Crude within the country so as to avoid export of this crude and minimise import of crude and other petroleum products and by-products ; and

(b) the nature and extent of refining, processing and reprocessing facilities required for the Bombay High crude and other crude likely to be available from other off-shore areas ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY IN THE DEPARTMENT OF PETROLEUM (SHRI GARGI SHANKAR MISHRA) : (a) Apart from maximising refining of Bombay High crude in the existing plants, capacities are being created by way of expansion for absorbing the Bombay High Crude. In addition, new refineries are planned to include adequate flexibility for processing the Bombay High crude.

(b) The nature and extent of facilities for processing Bombay High and other crude are dependent on :

- (i) the crude oil's capacity to yield the products required by the country ; and
- (ii) the Secondary processing facilities to convert Low Sulphur Heavy Stock (LSHS) into lighter products.

#### Filling up of Vacancies of Judges in High Courts

1538. SHRI K.A. RAJAN :  
SHRI INDRAJIT GUPTA :  
SHRI K. LAKKAPPA :  
SHRI DHARAM DASS  
SHASTRI :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Supreme Court has expressed its concern over the inordinate delay in filling up the vacancies

of 75 judges in various High Courts in the wake of mounting arrears of cases ; and

(b) the steps being taken to fill up the same ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) When writ petition No. 6861 of 1982 filled in the Supreme Court seeking a writ/direction to the Union of India to fill up the existing vacancies of Judges in the High Courts came up for hearing before the Supreme Court on 6-2-84, the Court requested the Attorney-General to impress upon the Government the urgency of filling up the vacancies.

(b) Some proposals for filling up the vacancies in the High Courts have been received and are engaging the attention of the Government in consultation with the constitutional authorities. In other cases, the States are being constantly reminded to send proposals.

#### Postal Research Centre under P and T Department

1539. SHRI SUDHIR KUMAR GIRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Posts and Telegraphs Department carries on mail censorship through one of its wings called 'Postal Research Centre' ;

(b) if so, whether the employees belonging to the said Centre are controlled by the Posts and Telegraphs Department ; and

(c) whether the cost therefor is borne by the Posts and Telegraphs Department ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : (a) to (c). Postal Research Centres have been set up, at some places in India, by the Central Government. These Centres, manned by trained Central Government personnel, essentially keep a watch on foreign mail with a view to detecting postal and other irregularities/violations.